

Misc (J) Case No.11/2022

03.03.2022

This Misc (J) case arose out of an application filed by Learned Counsel for the defendant side informing this court that the defendant Syeda Rubia Begum expired on 21.05.2021 leaving behind the following legal heirs namely-

1. Asfiya Begum Choudhary
2. Nurul Hussain
3. Nafiza Sultana Hussain

Further it is submitted that one of the daughter of the sole defendant namely Asfiya Begum Choudhary had also expired on 28.05.2021 leaving behind the following legal heirs namely-

1. Murtaza Ahmed Choudhary
2. Nafisa Masoom

All the above defendants are required to be substituted as legal heirs of defendant Syeda Rubia Begum and Asfiya Begum Choudhary in the instant suit.

This court has already impleaded the above persons as defendants in the instant suit. Hence, no order is required to be passed separately.

Misc (J) case no.11/2022 is accordingly disposed of.